

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(7)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :

PETITION NUMBER : TCA/157/CAA/2017

NAME OF THE PETITIONER(S) : REAL IMAGE LLP

NAME OF THE RESPONDENT(S) : QUBE CINEMA TECHNOLOGIES PVT LTD

UNDER SECTION : 391-394

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

NAVEEN Kumar multani

G.V.MOHAN Kumar

Counsel for Applicant

Answerer

CA/157/2017

(7)

ORDER

Counsel for the Applicants present and filed CA/157/2017 under section 230 r/w 232 of the provisions of the Companies Act, 2013. He prayed for an order to conduct the meeting of Equity Shareholders, Preferential Shareholders, Secured and Unsecured Creditors of the Transferee Company. The Transferor is an LLP, it has no secured/unsecured creditors. All the shareholders have given the consent affidavits. The meeting of the shareholders of LLP is dispensed with.

The Application is allowed with the direction that the meeting of the Equity and Preferential Shareholders shall be convened at 10.00 A.M. on 28.02.2018 at New Woodlands Hotel, Mini Hall, 72-75 Dr. Radhakrishnan Road, Mylapore, Chennai 600 004. Similarly, the meeting of the Preferential Shareholders shall be convened at 11.00 A.M. on 28.02.2018 at the same venue. Mr. J. Pradeep, Advocate, alternatively, Mr. Shankar Chakarapani, Advocate is appointed as Chairman of the meeting of the Equity Shareholders and Preferential Shareholders. The quorum is fixed at '5' either in person or by proxy. In case, the quorum is not there, the meeting shall be adjourned for half an hour and the members present shall form the quorum.

The meeting of the secured and uncured creditors shall be held at 12 noon on 28.02.2018 at the above mentioned venue. Mr. J. Pradeep, Advocate, alternatively, Mr. Shankar Chakarapani, Advocate is appointed as Chairman of the meeting of the secured and unsecured Creditors. The quorum fixed for secured and unsecured creditors is at 1/10. The Chairman shall file the report to this Bench after one week of the meeting.



The Registry is directed to issue notice to the RD, RoC, and Income Tax Authorities. There is no requirement to issue notice to the other regulators. However, **the Registry** shall also issue notice to the Official Liquidator for filing report within four weeks in relation to M/s. Real Image LLP, the Transferor. The Applicants are also directed to issue notice to the above said regulators and place the notice on their notice boards. The Applicants are also directed to publish notice in the newspapers of the local editions, one in English 'Business Standard' and the other in vernacular 'Malai Malar'. The notice shall be published not less than 30 days before the date fixed for the meetings as mentioned above.

The Petition(s) may be presented before this Bench after one week of the submission of the reports by the Chairman.

- 29 -
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk